

(Open Court)

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH, ALLAHABAD.

Allahabad this the 25th day of November, 2002.

Original Application No. 802 of 2002.

Hon'ble Mr. Justice R.R.K. Trivedi, Vice-Chairman.  
Hon'ble Maj. Gen. K.K. Srivastava, Member-A.

Dushyant Kumar S/o Late Prem Pal Singh  
R/o Vill. Bahrampur, P.O. Bahrampur, Distt. Agra.

.....Applicants

Counsel for the applicant :- Sri R.N. Sharma

V E R S U S

1. Union of India through its Secretary, M/o Communication, New Delhi.
2. The Chief Post Master General, U.P. Lucknow.
3. The Post Master General, Agra Region, Agra.
4. Senior Superintendent of Post Offices, Agra.
5. Sub Divisional Inspector (Postal), East Sub Division, Agra.
6. Branch Post Master, Bahrampur, Distt. Agra.

.....Respondents

Counsel for the respondents :- Sri R.C. Joshi

O R D E R (oral)

(By Hon'ble Mr. Justice R.R.K. Trivedi, V.C.)

By this O.A under section ~~of~~ 19 of the Administrative Tribunals Act, 1985, the applicant has prayed for direction to respondents to continue the applicant on the post of Extra Departmental Runner (E.D.R) in Branch Post Office, Bahrampur, Distt. Agra and to direct the respondents to decide the matter of appointment of applicant on compassionate ground.



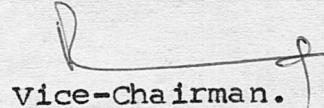
2. The facts of the case are that applicant's father Sri Prem Pal Singh, who was serving as E.D.R, died in harness. After death of father, applicant was allowed to discharge the duties of E.D.R from 17.04.1999. It is claimed that he is working on the post since then. It has been further submitted that the case of the applicant has been referred for approval to respondent No.4 namely Senior Superintendent of Post Offices, Agra and the matter is pending before him since then but no order has been passed. The respondents were granted time to file counter reply on 20.08.2002 but no counter reply was filed. Then another opportunity was granted <sup>in by</sup> ~~with~~ stopp order on 26.09.2002 to file the CA but inspite of sufficient opportunity, no counter reply has been filed. In the circumstances, we accept that the averments made in the O.A are correct.

3. As the matter is pending before the respondents for taking final decision about continuance of the applicant as E.D.R, in our opinion, ends of justice will be served if the direction is given to the Chief Post Master General, U.P. Lucknow (respondent No. 2) to decide the matter finally within a period of three months from the date a copy of this order is filed before him. Till the decision is taken, the applicant shall be continued on the post.

4. There will be no order as to costs.



Member- A.



Vice-Chairman.

/Anand/